

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Tuesday, this the 7th day of July -2020.

CrI.M.P.No.3005/2020

1. Lakshmanan @ Thalumbu Lakshmanan, S/o.Manokaran
2. Yasin Mohammed Ali, S/o.Syed Ibrahim ... Petitioners/Accused.

Vs

State through the Inspector of Police,

Subramaniyapuram P.S. Cr.No.728/2020 ... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Jacksondurai, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

- 1.Bail application under Section 439 of Cr.P.C.
- 2.The offence alleged is under Sections 294(b), 341, 392, 397 and 506(ii) IPC.
3. Heard both.
4. The learned counsel for the petitioner has submitted that the petitioner has been falsely implicated in this case. The petitioners are in custody for the past 37 days and hence prays to grant bail to the petitioners.
5. The learned Public Prosecutor has submitted that the petitioners have been detained under Goondas Act as per the Detention Order passed by the Commissioner of Police, Madurai City in No.15 and 16/BCDFGISSSV/2020 dated 4.7.2020 and copy of the same has been served upon the petitioners and hence prays dismissal of the petition.

6. Considering the submission of the learned Public Prosecutor, since the petitioners have been detained under detention Order, this petition is not entertainable and the same is liable to be dismissed.

7. Hence, this petition is dismissed.

Pronounced by me in Camp Court on the 7th day of July -2020.

Sd/- A.Nazeema Banu
Principal District Judge, Madurai

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1. The Judicial Magistrate concerned.